

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 122/Chd/CHD/2017

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

M/s Dhanda Commission AgentsPetitioner-Operational Creditor

Versus

M/s. Best Foods LimitedRespondents-Corporate Debtor

Present: Mr. Deepankur Sharma, Advocate for petitioner-Operational Creditor
Mr. Arun Saxena & Mr. Praveen Gupta, Advocates for respondent-
Corporate Debtor.

The learned counsel for the petitioner has filed affidavit of service.

The reply has been filed by the respondent No. 1-Corporate Debtor with copy
advance to the counsel opposite.

To be listed along with CP (IB) NO. 117/Chd/CHD/2017.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 16, 2018
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